

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
Civil Appeal Nos 3703-3704 of 2020**

Experion Developers Pvt Ltd

.... Appellant(s)

Versus

Pawan Gupta

....Respondent(s)

ORDER

- 1 We are not inclined to interfere with the order of the National Consumer Disputes Redressal Commission dated 26 August 2020 in Consumer Complaint Nos 285 and 286 of 2018.
- 2 The appeals are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Sanjiv Khanna]

**New Delhi;
January 12, 2021**

-S-

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).3703-3704/2020

EXPERION DEVELOPERS PVT. LTD.

Appellant(s)

VERSUS

PAWAN GUPTA

Respondent(s)

(WITH I.R. and IA No.118979/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 12-01-2021 These appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SANJIV KHANNA

For Appellant(s) Sh. Neeraj Kishan Kaul, Sr. Adv.
Sh. Subash Bhat, Adv.
Ms. Chanan Parwani, Adv.
Mr. Sunando Raha, Adv.
Mr. Anupam Raina, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The appeals are dismissed in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)